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L.K.Mallia Vrs. UOI

Admission Sl. No.9  
O.A. No. 194 of 2013  
M.A.No. 232 of 2013  
Advocates: M/s. B.S.Tripathy & Ors.  
Advocates: .....

**Order dated: 06.04.2013**

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**HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)**  
**&**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Heard Mr. B.S.Tripathy, Ld. Counsel for the applicants.

M.A. 232/13 for joint prosecution of this O.A. is allowed subject to payment of Rs. 50/- per applicant except applicant No.1.

O.A. 194/13 has been filed by the applicants stating therein that although they have served the department for about 14 years as casual workers, while preparing the list of casual workers under Annexure-A/2 their names did not find place and they have been ignored by the authorities, however the names of the persons, who have joined much after the applicants, finds place in the aforesaid list.

Mr. B.S.Tripathy, Ld. Counsel appearing for the applicants, prayed that liberty may be given to the applicants to make individual representations to the Director General, ESIC (Respondent No.2) and specific time frame may be granted to dispose of the said representations by Respondent No.2.

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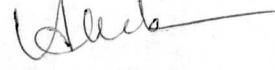
In view of the above, we feel it proper to dispose of this O.A. taking into consideration the prayer made by Mr. Tripathy, Ld. Counsel for the applicants, by giving liberty to the applicants to make individual representation within a period of 10 days from today and if such representations are made then the Director General, ESIC, New Delhi (Respondent NO.2) will consider the same and communicate the result thereof to the applicants by way of reasoned and speaking order within a period of one month from the date of receipt of such representations by individual applicants. Ordered accordingly.

We made it clear that if no representation is received within 10 days from today then the applicants will have no locus standi to stand at par with the persons who are considered by the Respondents.

With the aforesaid observation and direction, the O.A. stands disposed of.

Copy of this order along with paper book be sent to Respondent No.2 at the cost of the applicant for which Mr. Tripathy, Ld. Counsel for the applicants, undertakes to file postal requisites by 10.04.2013.

  
MEMBER (Admn.)

  
MEMBER (Judl.)

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